

Central Administrative Tribunal,  
Cuttack Bench, Cuttack.

Original Application No. 284 of 1990

Date of decision: August 11, 1992

M. Rangaya Dora .... Applicant

Versus

Union of India and others .... Respondents

For the Applicant : M/s R.C. Mohanty,  
R.K. Mohanty,  
G.B. Jena,  
D.K. Mohanty,  
Advocates

For the Respondents : Mr. L. Mohapatra, Standing Counsel (Railway)

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CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN

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1. Whether reporters of local papers may be allowed to see the judgments? Yes.
2. To be referred to the reporters or not? No
3. Whether The Lordship wish to see the fair copy of the judgment? Yes.

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JUDGMENT

K.P.ACHARYA, V.C. In this application under section 19 of the Administrative Tribunal Act, 1985, the Petitioner prays for regularisation of his services with effect from 18th January, 1955 but not from 20th March, 1957.

2. I have heard Mr. G.B.Jena learned counsel appearing for the Petitioner and Mr. L.Mohapatra learned Standing Counsel on the merits of the case.

3. Mr. L.Mohapatra learned Standing Counsel submitted on the basis of the counter filed in this case that the grievance of the petitioner regarding regularisation of his services with effect from 18th January, 1955 has been allowed by the competent authority and since the petitioner had retired on superannuation in the year 1989, his retiral benefits have been calculated and the entife amount is ready for payment which may <sup>be</sup> received by the Petitioner.

4. The Petitioner is directed to receive the retiral benefits and the grievance of the petitioner has been ~~remedied~~ by the competent authority. No further order is necessary. Hence this application is disposed as infructuous. No costs.

*On/*  
11/8/92

VICE CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench/118.1992/K.Mohapatra

